

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No. 644 of 2020

Md. Shahabuddin Siddique
@ Siddique

..... ... Appellant

Versus

The State of Jharkhand

.... ... Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. A.K. Chaturvedi, Advocate

For the State : Mr. Abhay Kumar Tiwari, A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

05/ 25.03.2021 Two weeks' time, as prayed for, is allowed to the learned counsel for the appellant for removing the defect pointed out by the Office.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.